

(b) if so, whether there is a proposal to put compulsory ISI certification mark on some of the articles; and

(c) if so, the details thereof and to what extent the quality of articles will be better for consumers ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI A. K. PANJA) : (a) No, Sir. However, it has been decided that Directorate General of Supplies and Disposal/Department of Supply will contract only for ISI-marked goods wherever such goods are offered; in case ISI-marked goods are not available, ISI specifications have to be strictly adhered to.

(b) While, as on date, 108 items have already been brought under compulsory Certification Marks Scheme of ISI, there are proposals to extend the compulsory Scheme to a few more items.

(c) Some of the additional items proposed to be brought under compulsory Certification Marks Scheme of ISI are as follows :

- (1) Synthetic Detergents;
- (2) GLS Lamps;
- (3) Plywood;
- (4) Surgical Implants;
- (5) Clinical Thermometers;
- (6) Hydraulic Brake Fluids;
- (7) Domestic Electrical Appliances;
- (8) Infant Milk Powder.

When articles are brought under compulsory ISI Certification Marks Scheme, the manufacturers are required to ensure that such articles manufactured by them conform to the standards/specifications prescribed by the I. S. I. This, in turn, will assure availability of quality products to the consumers.

Manual of Entertainment Tax Act and Rules

1775. SHRI HUSSAIN DALWAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that several cultural organisations in Delhi who have to deal with the various provisions of the Entertainment Tax Act and administrative rules made there under are made to undergo lot of inconvenience as copies of these publications are not freely available on sale; and

(b) if so, steps being taken to bring out a manual incorporating the Act and the Rules, in a handy manner, for the convenience of all concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The Entertainment Tax Act and the Rules framed thereunder have been notified in the Official Gazette which is a priced publication available at the sales counter of the publication Division.

(b) There is no proposal to bring out a manual incorporating the Act and the Rules.

Crisis in Talcher Heavy Water Plant

1776. SHRI SRIBALLAV PANIGRAHI:
SHRI SOMNATH RATH :
SHRI CHINTAMANI JENA :

Will the PRIME MINISTER be pleased to state :

(a) whether there was any breakdown in the Heavy Water Plant, Talcher in April, 1986;

(b) if so, the reasons thereof and the action taken in this regard;

(c) the loss caused by the accident in April, 1986;

(d) whether the plant has been closed down since then and if so, when will it start functioning; and

(e) steps being taken to prevent recurrence of such accident in future ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF

OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) A fire occurred in the Plant on April 29, 1986.

(b) Sudden leakage of high pressure gas due to the failure of a gasket liner in the flanged connection was responsible for the fire. A Committee has been appointed to investigate the cause of such failure.

(c) Investigations done so far have revealed that the damage is confined to some small sized piping and field instruments, and in the control room, to instrument cables and peripherals.

(d) Yes, Sir. The Plant will be restarted after rectification and repair work is completed—this is expected to take 3 to 4 months.

(e) A modified fit-up procedure has been established and a thorough review of all maintenance procedures is being undertaken to avoid recurrence of such accidents.

Calcium sands at off-shore areas of Lakshadweep

1777. SHRI P. M. SAYEED : Will the PRIME MINISTER be pleased to state :

(a) whether Government have considered the proposal to pick up calcium sands available at off-shore areas of Lakshadweep Islands to use those as a potential ingredient to manufacture cement;

(b) if so, the details of the proposal; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) and (b). Yes Sir. A proposal to set up a 20 tonnes per day white cement plant in one of the islands of the Union Territory of Lakshadweep has been under consideration by the Government. Techno-economic feasibility of the proposal is being discussed with various relevant departments.

(c) Detailed studies are required on the ecological factors before the sands are utilised on a large scale, as it is known that excessive dredging of the sands from the lagoons may disturb the shoreline equilibrium and may lead to severe erosion of the islands.

Institutions for training of IAS officers

1778. DR. PHULRENU GUHA : Will the PRIME MINISTER be pleased to state :

(a) how many institutions exist in the country where IAS officers are sent for training; and

(b) the number of IAS officers trained there so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI) : (a) For the one week refresher courses and 4 week training programmes, which are conducted for IAS officers, they were sent to 29 State/Central/Management Institutions in 1985-86. The list of institutions has been enlarged for 1986-87 and comprises 41 institutions. In addition, it is open to the State Governments and Central Ministries/Departments to send them to other training institutions/courses in the country, depending on their specific training requirements.

(b) The number of IAS officers trained in the one week/4 week training courses during 1985-86 was 3480.

Computerisation in Government Departments

1779. PROF. P. J. KURIEN :
SHRI V. S. VIJAYA-
RAGHAVAN :

Will the PRIME MINISTER be pleased to state :

(a) whether computerisation in different departments of Government is being done on an increasing scale;

(b) if so, the details thereof;